## THE INSTITUTES OF TECHNOLOGY (AMENDMENT) ACT, 1994

No. 35 of 1994

[25th May, 1994.]

An Act further to smend the Institutes of Technology Act, 1961.

BE it enacted by Parliament in the Forty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Institutes of Technology (Amendment) Act, 1994.

Short title and commencement.

- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- 59 of 1961.
- 2. In section 2 of the Institutes of Technology Act, 1961 (hereinafter referred to as the principal Act), after the words "the College of Engineering and Technology, Delhi,", the words "the Indian Institute of Technology, Guwahati, Assam" shall be inserted.

Amendment of Section 2.

3. In section 3 of the principal Act,—

Amendment of section 3.

- (i) in clause (c), after sub-clause (ia), the following sub-clause shall be inserted, namely:—
  - "(ib) in relation to the society known as the Indian Institute of Technology, Guwahati, Assam, the Indian Institute of Technology, Guwahati;";
- (ii) in clause (j), after sub-clause (ia), the following sub-clause shall be inserted, namely:—
  - "(ib) the Indian Institute of Technology, Guwahati, Assam;".
- 4. In section 4 of the principal Act, after sub-section (1A), the following sub-section shall be inserted, namely:—

Amendment of section 4,

- "(1B) The Indian Institute of Technology, Guwahati. Assam shall, on such incorporation, be called the Indian Institute of Technology, Guwahati."
- 2. 1.9.1994 : vide Notification No. G.S.R. 664 (E) dated 1.9.1994.

Amendment of section 5. 5. In section 5 of the principal Act, the following Explanation shall be inserted at the end, namely:—

"Explanation.—The reference in this section to the commencement of this Act shall be construed in relation to the Indian Institute of Technology, Guwahati as the reference to the date on which the provisions of the Institutes of Technology (Amendment) Act, 1994 come into force."

Amend. ment of section 38. 6. In section 38 of the principal Act, after clause (c), the following shall be added, namely:—

"(d) until the first Statutes and the Ordinances in relation to the Indian Institute of Technology, Guwahati are made under this Act, the Statutes and Ordinances of the Indian Institute of Technology, Kharagpur as in force immediately before the commencement of the Institutes of Technology (Amendment) Act, 1994 shall apply to the Indian Institute of Technology, Guwahati with the necessary modification and adaptations in so far as they are not inconsistent with the provisions of this Act.

Explanation.—The reference in clause (a) of this section to the commencement of this Act shall be construed in relation to the Indian Institute of Technology, Guwahati as the reference to the date on which the provisions of the Institutes of Technology (Amendment) Act, 1994 come into force."